

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	INTERTEK APPLIANCES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27 th January, 2009
3.	Authority under which corporate debtor is incorporated / registered	ROC-Himanchal Pradesh, Under the Companies Act.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31900HP2009PTC031028
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No-18,Sector-2,Parwanoo,Solan,HP-17173220 .
6.	Insolvency commencement date in respect of corporate debtor	18 th June,2021 (Date of admission of CIRP) 19 th June,2021 (Order received on whatsapp) No mail received from NCLT till 19-06-2021
7.	Estimated date of closure of insolvency resolution process	15 th Dec,2021(180 days from the date of commencement of CIRP i.e.18-06-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MANISH SHUKLA, IBBI/IPA-003/IP-N000109/2017-2018/11243
9.	Address and e-mail of the interim resolution professional, as registered with the Board	HNo-1P,Sector-30,Gurugram-122001 cmamanishshukla@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H No-1P,Sector-30,Gurugram-122001 irp.intertek@gmail.com
11.	Last date for submission of claims	03-07-2021(14 days from the date of commencement of CIRP(as per the order received i.e.19/06/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloads/form.html Not applicable as per the information available with IRP.

Notice is hereby given that the National Company Law Tribunal Chandigarh has ordered the commencement of a corporate insolvency resolution process of the M/s Intertek Appliances Pvt Ltd on 18/06/2021 [as per the NCLT order (No email received from NCLT)].

The creditors of M/s Intertek Appliances Pvt Ltd are hereby called upon to submit their claims with proof on or before 03-07-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in black ink, appearing to read "Manish Shukla", with a horizontal line underneath.

MANISH SHUKLA

Date-19-06-2021
Place-Gurugram

Interim Resolution Professional
Intertek Appliances Pvt Ltd (Under CIRP)
IBBI/IPA-003/IP-N000109/2017-2018/11243

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